IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 222
CP(CAA)-03/ND/2023
CP(AA) 16/2024

IN THE MATTER OF:
G. G. Ice and cold storage pvt. Limited ... Applicant/Petitioner

Under Section: 230-232

Order delivered on 07.05.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ **SH. SUBRATA KUMAR DASH**
HON'BLE MEMBER (J) **HON'BLE MEMBER (T)**

PRESENT:
For the Applicant : Adv. Chandra Shekhar Yadav
For the RD : Ms. Shankari Mishra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

CP(AA) 16/2024: Ms. Shankari Mishra, Ld. Counsel for the RD submitted that the copy of the second motion petition has not been made available to the RD. The counsel for the Petitioner/Applicants would ensure that the copy of the petition is made available to office of RD and also to Ms. Shankari Mishra Advocate during the course of the day.

The RD would have two weeks' time to file its report qua the petition. Ms. Shankari Mishra, would ensure that her e-mail ID is shared in the chatbox. Nevertheless, irrespective of the e-mail ID being shared in the chatbox, Applicants/Petitioner would ensure that a hard copy of the petition is made available to Ms. Shankari Mishra Advocate and the RD as directed.

List on 26.07.2024.

Sd/- **Sd/-**
(SUBRATA KUMAR DASH) **(ASHOK KUMAR BHARDWAJ)**
MEMBER (T) **MEMBER (J)**

Ashima